

15.49 hrs.

MANIPUR APPROPRIATION BILL*
1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the Financial year 1973-74.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74."

The motion was adopted.

SHRI K. R. GANESH: Sir, I introduce† the Bill.

I beg to move† to that the bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: Now we take up clause-by-clause consideration.

The question is:

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.51 hrs.

DEMANDS** FOR GRANTS
(ANDHRA PRADESH), 1973-74

MR. DEPUTY-SPEAKER: Now we take up the Discussion and Voting on the Demands for Grants in respect of the Budget for the State of Andhra Pradesh for 1973-74.

DEMAND No. I—LAND REVENUE

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,29,60,000 be granted to the Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Land Revenue'."

DEMAND No. II—EXCISE DEPARTMENT

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,93,12,000 be granted to the

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†Introduced moved with the recommendation of the President.